

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.383/PUN/2024
निर्धारण वर्ष / Assessment Year : 2019-20

Badsha Raysing Khokad, Plot No.45, Shahnoorwadi, Aurangabad- 431001. PAN : ARJPK1932F	Vs.	PCIT-1, Nashik
Appellant		Respondent

Assessee by : None
Revenue by : Shri Kyur Patel
Date of hearing : 09.07.2024
Date of pronouncement : 09.07.2024

आदेश / ORDER

PER VINAY BHAMORE, JM:

This appeal filed by the assessee is directed against the order dated 28.12.2023 passed u/s 263 of the IT Act by Ld. Pr. Commissioner of Income- 1, Nashik for the assessment year 2019-20.

2. When the appeal was called for hearing, none appeared on behalf of the appellant assessee. However, an application was filed by the assessee on 08.07.2024 requesting for withdrawal of the above captioned appeal as he does not want to pursue the said appeal. Ld. DR has no objection for withdrawal of the appeal filed

by the assessee. Therefore, the prayer of the assessee seeking withdrawal of the above captioned appeal is allowed and the appeal is dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open Court on 09th day of July, 2024.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 09th July, 2024.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-1, Nashik.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.